

Seventeenth Loksabha

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Title: Regarding notices of Question of Privilege.

SHRI N.K. PREMACHANDRAN (KOLLAM): Mr. Speaker, Sir, thank you very much for giving me this opportunity. I have given a notice under Rule 22 of the Rules of Procedure and Conduct of Business in Lok Sabha, which is a notice of privilege against the hon. Minister of Agriculture regarding the farm laws on two grounds. When the matter was considered by the Supreme Court, the Government has agreed with the Supreme Court to constitute a Committee to look into the merits of the farm Bills. ...(*Interruptions*)

I will conclude. My point is, the Supreme Court has no authority to look into the merits of the farm Bills. It is the legislative domain of Parliament. The Supreme Court has the authority only to look into the constitutional validity and legislative competence of the Bills. Unfortunately, the Government has agreed with the Supreme Court to have a look into the merits of the case and appoint a Monitoring Committee. The Committee which is appointed by the Supreme Court is taking the opinion of the public. Then, what for is the Parliament? The legislative competence is with the Parliament and not with the judiciary. ...(*Interruptions*)

माननीय अध्यक्ष : ठीक है । मैं देख लूंगा । मैं आपके नोटिस को एग्जामिन करूंगा ।

SHRI N.K. PREMACHANDRAN: The amendments that we have moved at the time of consideration of the Bill were rejected by the House. But the Government is ready to accept them now. So, my Privilege Motion may kindly be considered. It may be referred to the Privileges Committee in order to take appropriate action. Thank you.

16.26 hrs

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MOTION OF THANKS ON THE PRESIDENT'S ADDRESSContd.